

GOVERNMENT OF INDIA  
MINISTRY OF AGRICULTURE AND FARMERS WELFARE  
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

**LOK SABHA**

**UNSTARRED QUESTION NO. 379**

TO BE ANSWERED ON THE 02<sup>ND</sup> DECEMBER, 2025

**CRISIS OF FARMERS IN KERALA**

379. SHRI N K PREMACHANDRAN:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

(a) whether the Union Government has analysed the crisis of coconut, rubber spices and other farmers in Kerala due to lack of minimum support price, if so, the details of action taken to resolve the issue;

(b) whether the Government proposes to provide adequate support price to crops grown in Kerala like coconut, rubber spices etc., if so, the details thereof;

(c) whether the Government proposes to provide more subsidies to farmers in Kerala;

(d) whether the Government proposes to revise the liberal import policy so as to protect the domestic price of agricultural products like rubber, pepper, coconut etc, if so, the details thereof; and

(e) whether the Government has initiated action to give adequate compensation to the farmers for their loss due to floods, droughts and other natural calamities, if so, the details thereof?

**ANSWER**

THE MINISTER OF STATE FOR AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण राज्यमंत्री (SHRI RAMNATH THAKUR)

(a) & (b): Government fixes Minimum Support Price (MSP) for 22 mandated crops including Ball Copra and Milling Copra, on the basis of the recommendations of the Commission for Agricultural Costs and Prices (CACP) & views of State Governments and Central Ministries/Departments concerned.

However, inclusion of crops under MSP framework is dependent on several factors which include relatively large shelf life, non- perishable, widely grown, item of mass consumption, essential for food security, among others.

(c): From the year 2025–26 onwards, the subsidy under the “Expansion of Area under Coconut” programme has been enhanced eightfold from ₹6,500/ha to ₹56,000/ha which will significantly support farmers in bringing new areas under coconut cultivation.

(d): The export of coconut products has been increasing over the years and during the previous year there was 25.35% hike in export value at Rs.4349.03 crores. Import of Copra and Coconut Oil is regulated under Advance Authorization. The import of Desiccated Coconut is also permitted with a Minimum Import Price of Rs.150/kg. Thus the import policy for coconut products safeguards the domestic coconut sector.

(e): Coconut Development Board in association with State Government and Agriculture Insurance Company of India, is implementing Insurance scheme for coconut palms viz Coconut palm Insurance Scheme. Main objective of the scheme is to insure coconut palms against natural and other perils with a view to compensate the farmer in case of loss/death of palms.

Further, Coconut palm has been included under Restructured Weather Based Crop Insurance Scheme (RWBCIS) implemented by Department of Agriculture, Cooperation and Farmers Welfare, MoAFW. This scheme has already commenced in the state of Kerala.

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